

STATEMENT ON FOREIGN EX-
CHANGE POSITION AND
COMMUNIQUE ON FOREIGN
AID

The Minister of Finance (Shri Morarji Desai): The statement is 3½ pages. May I lay it on the Table?

Mr. Speaker: Yes.

Shri Morarji Desai: I beg to lay on the Table a statement on the foreign exchange position and also a copy of the communique on the financial aid to India issued by the Consortium of Governments and Institutions interested in development aid to India, at the conclusion of the meeting in May-June, 1961. [See Appendix I, Annexure No. 62].

CORRECTION OF ANSWERS TO
STARRED QUESTION NO. 1578

The Minister of Education (Dr. K. L. Shrimali): In a supplementary question arising from Starred Question No. 1578 answered on the 18th April, 1961, Shri V. P. Nayar wanted to know, which members of the Committee on Physical Education, Recreation and Youth Welfare represented Physical Education, which of them represented Recreation and which of them represented Youth Welfare.

In reply I had stated "There is no separate representation as such. The Committee consists of some Hon'ble Members of Parliament. They are Shri Mahavir Tyagi, Shri Asoka Mehta, Pandit H. N. Kunzru, Shrimati Ammu Swaminadhan. These are some of the M.P.'s. Then there are Shri G. D. Sondhi, Shri P. M. Joseph and Shri Fyzee and others."

The position, however, is that Shrimati Ammu Swaminadhan is not a member of Parliament now and that Shri Fyzee has since resigned the membership of the Committee and has been replaced by Shri R. K. Kapur, Joint Educational Adviser in the Ministry of Education.

12.07 hrs.

ELECTION TO COMMITTEES
CENTRAL ADVISORY COMMITTEE FOR THE
NATIONAL CADET CORPS

The Deputy Minister of Defence (Sardar Majithia): On behalf of the Minister of Defence, I beg to move:

"That in pursuance of clause (i) of the sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of the Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term, subject to the other provisions of the said Act and of the National Cadet Corps Rules, 1948."

Mr. Speaker: The question is:

"That in pursuance of clause (i) of the sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of the Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for the next term, subject to the other provisions of the said Act and of the National Cadet Corps Rules, 1948."

The motion was adopted

CENTRAL ADVISORY BOARD OF
ARCHAEOLOGY

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to move:

"That in pursuance of paragraph 1(h) of the Ministry of